

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 125/MP/2021**

Subject : Petition under Sections 62 and 79 (1) of the Electricity Act, 2003 read with related provisions of Regulations 48 (1)(a), 48 (1)(b), 54 and 55 under Chapter-10 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulations 66 (1), 66 (2), 76 and 77 under Chapter-15 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations , 2019 for approval of Determination of Normative Plant Availability Factor (NAPAF) and Relaxation of Norms for Auxiliary Energy Consumption (AEC) in respect of 60 MW Turrial Hydro Electric Plant

Petitioner : North Eastern Electric Power Corporation Limited

Respondents : Power & Electricity Department, Mizoram & 3 others

Date of Hearing : **14.10.2021**

Coram : Shri P.K. Pujari, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties present: Shri Devapriya Choudhury, NEEPCO  
Shri Ripunjoy Bhuyan, NEEPCO  
Ms. Bornali Deori, NEEPCO  
Ms. Elizabeth Pyrbot, NEEPCO

**Record of Proceedings**

Case was called out for virtual hearing.

2. During the hearing on 'admission', the representative for the Petitioner submitted that the present Petition has been filed pursuant to liberty granted by the Commission in its orders dated 10.3.2021 and 16.4.2021 in Petition No.329/GT/2019 and Petition No. 390/GT/2020 respectively, wherein the Commission *inter-alia* granted liberty to the Petitioner to file a petition seeking relaxation with respect to determination of Normative Plant Availability Factor (NAPAF) and Auxiliary Energy Consumption (AEC) respectively.
3. After hearing the representative for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.
4. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately, if not already served. The Commission further directed the Petitioner to provide the following details/ information on affidavit by 29.10.2021:



- (a) *Status of approval of CEA for reduction of NAPAF to 82% for the instant generating station submitted by the Petitioner in Petition No. 329/GT/2019 (true-up petition for 2014-19) and Petition No. 390/GT/2020 (tariff petition for 2019-24);*
- (b) *The Petitioner in its prayer has requested for relaxed NAPAF norms for 72% whereas in the submissions, it has indicated 70%. The same may be clarified;*
- (c) *Calculation for relaxed NAPAF claimed (in M S Excel) correlating with the model study as approved by CEA;*
- (d) *Calculation of Design Energy (in M S Excel) approved by CEA;*
- (e) *Actual PAF achieved till date (duly certified);*
- (f) *Status of load provided by the beneficiary State and steps taken by the Petitioner to improve the same;*
- (g) *Impact on PAF and auxiliary consumption once full load is being scheduled from the instant generating station;*
- (h) *Complete model study report approved by CEA.*

5. The Respondents were directed to file their reply, if any, by 11.11.2021 with advance copy to the Petitioner, who may file its rejoinder, if any, by 18.11.2021. The due date of filing of reply and rejoinder should be strictly complied with.

6. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission  
Sd/-**

**(T.D. Pant)  
Joint Chief (Law)**

